HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (THROUGH VIRTUAL MODE)

CJ Court

Case: PIL No. 9/2013

c/w PIL No. 9/2015 WP(C) PIL No.12/2021 CCP(S) No.199/2022 CCP(S) No.548/2021 WP(C) No.1587/2021 WP(C) No.2020/2021 WP(C) No.2284/2021

Court on its own motion

.....Appellant/Petitioner(s)

Mr. Nikhil Padha, Advocate with Through:-Ms. Meenu Padha-petitioner in person at Jammu in WP(C) PIL

No.12/2021.

v/s

State of J&K and others

....Respondent(s)

Through :-Mr. S.S. Nanda, Sr.AAG. Mrs. Monika Kohli, Sr. AAG.

CORAM: HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE RAJESH SEKHRI, JUDGE

ORDER 05.10.2023

WP(C) PIL No.12/2021

Petitioner, who is present in person, has submitted certain suggestions for implementation by the concerned authorities which would be beneficial for the interest of children who are vulnerable to abuse and exploitation by filing an application bearing CM No. 864/2023.

Mr. S.S. Nanda, learned Sr. AAG appears for the respondents shall file response to the same by or before the next date of hearing.

List all the connected matters for hearing through hybrid mode on 15.11.2023.

(RAJESH SEKHRI) JUDGE

(N. KOTISWAR SINGH) CHIEF JUSTICE

JAMMU 05.10.2023. Renu

